

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

CONTEMPT PETITION NO.170/00041/2020

IN

ORIGINAL APPLICATION NO.170/00542/2019

DATED THIS THE 23RD DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Shri Chandrashekar Nayak,
S/o Kataiah,
Aged about 51 years,
Deputy Conservator of Forests,
Territorial Range,
Chitradurga
Residing at DCF Quarters, Chitradurga

....Petitioner

(By Advocate Shri B.O. Anil Kumar)

Vs.

1. Smt. Hemalatha P. IAS,
Principal Secretary to Government,
Dept. of Personnel and
Administrative Department
Vidhana Soudha, Bengaluru 560 001

2. Shri Sandeep Dave, IAS
Additional Chief Secretary to Government,
Forest, Ecology & Environment Department,
Multi Storied Building,
Bengaluru 560 001

....Respondents

(By Shri M.V. Ramesh Jois, State Government Counsel)

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

Present Contempt Petition has been filed by the petitioner alleging willful disobedience of the order dated 20.12.2019 passed by this Tribunal in Original Application No. 170/00542/2019

2. A perusal of the order dated 20.12.2019 reveals that while disposing of the Original Application, the respondents were granted six weeks time to implement the said order.

3. At the very outset, Shri M.V. Ramesh Jois, learned counsel representing the respondents, submitted that the respondents had filed a Miscellaneous Application No. 170/00358/2020 seeking extension of time to implement the order dated 20.12.2019 passed by this Tribunal in Original Application No. 170/00542/2019. The said MA has been partly allowed and the respondents have further been granted two months more time to implement the order dated 20.12.2019. Therefore, the present Contempt Petition does not survive.

4. The fact, that the respondents have further been granted two months more time to implement the order dated 20.12.2019 passed in Original Application No. 170/00542/2019, has not been disputed by Shri B.O. Anil Kumar, learned counsel representing the petitioner.

5. In view of the above, the Contempt Petition does not survive and the same is disposed of having been rendered infructuous. However, the petitioner shall be at liberty to get it revived in the eventuality of non-

compliance of the order dated 20.12.2019 passed by this Tribunal in Original Application No. 170/00542/2019 within the aforesaid extended period of two months.

6. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00041/2020

Annexure C1	Copy of the order dated 20.12.2019 in OA No. 542/2019
Annexure C2	Copy of the representation dated 21.01.2020
Annexure C3	Copy of the representation dated 21.01.2020

Annexures referred in reply statement of R2

Annexure R1	Copy of the order dated 27.05.2020
Annexure R2	Copy of the note dated 21.03.2020
Annexure R3	Copy of the order dated 29.07.2020
